

**THE MIZORAM MUNICIPALITIES
(AMENDMENT) BILL, 2023**

Bill No. 70 of 2023

Urban Development & Poverty Alleviation Department

THE MIZORAM MUNICIPALITIES (AMENDMENT) BILL, 2023

A bill to further amend the Mizoram Municipalities Act, 2007

Be it enacted by the Mizoram Legislative Assembly in the Seventy Fourth Year of the Republic of India as follows:-

1. Short title, extent and commencement:-
 - 1) This Act may be called the Mizoram Municipalities (Amendment) Act, 2023
 - 2) It shall have the like extent as the Principal Act.
 - 3) It shall come into force from the date of publication in the Official Gazette.

2. Amendment of section 2.-

Sub-section 16 of section 2 of the Mizoram Municipalities Act, 2007 shall be substituted by the following, namely:-

“Councillor / Corporator (as in Corporation)” means a person chosen by direct election from a ward of a municipality, and includes a person nominated by the State Government to be a Councillor / Corporator (as in Corporation) under this Act;

STATEMENT OF OBJECTS AND REASONS

The Board of Councillors (BOC) of Aizawl Municipal Corporation in its meeting held on 25.10.2022 has passed a motion to use the term 'Corporator' instead of the existing term 'Councillors' for the elected members of Aizawl Municipal Corporation. Since the municipality in Aizawl has been upgraded from Council to Corporation, it is felt that continuing with the title 'Councillor' for the elected members of AMC is now inappropriate. Moreover, Lunglei Municipal Council has also been constituted in 2022 and the first election to the LMC has also been held in April, 2023, it is therefore felt that using the same title/name as that of the elected members of the Lunglei Municipal Council could lead to some confusion.

Thus, proposal is made to amend Section 2 (16) of the Mizoram Municipalities Act, 2007 in order to incorporate the term 'Corporator' for the elected members of the Aizawl Municipal Corporation.



(TAWNLUIA)
Deputy Chief Minister
Mizoram

FINANCIAL MEMORANDUM

There will be no financial implication involved for the proposed amendment of The Mizoram Municipalities (Amendment) Bill, 2023.



(TAWNLUIA)
Deputy Chief Minister
Mizoram